श्री अभिमन्यु रय : हम समझते हैं, श्राप समझते नहीं हैं। How is all this releated to the Bill? How is it allowed to go on?

श्री पां० ना० राजभोजः हम उपस्रमापित जी से बात कह रहे हैं, आप लोग ऐसा कों कर रहे हैं। यह ठोक नहीं है।

MR. DEPUTY CHAIRMAN: Mr. Rajabhoj, I have been telling you that you are irrelevant. What you are talking is irrelevant. If you have anything to say on the Bill, you can speak; othprwise you can close your remarks. Please sit down.

SHRI B. R. BHAGAT: Mr. Deputy Chairman, Sir, I am sorry the hon. Member has left. Perhaps he has not made the remarks seriously. He has charged me with speaking unpalatable and unreasonable words. I am not given to speak unpalatable words. I might explain to the hon. Member very briefly that the excesses that tie meant are not the excesses that are meant here. I can assure h'm and the House that no wastage has occurred. What happens is that money is .

श्री जस्पत था का तितर प्रदेश) ग्राप राजभोज जी को समझाता नाही हैं तो हिन्दी में ही यह बता दीजियें।

SHRI B. R. BHAGAT: The hon. Member was not present. I am replying to the Member who sits behind him, Mr. Saksena. The excesses are of this nature. Now, when the accounts are compiled it is found thit something more his been spent First, some more money goes out and the accounts are comp^ed a few months later. Then we find that some excess in exne-'dit-ire his been incurred. Then the Public Account! Committee looks into it and recommenda to Parliament for regularising it, ttvit is to 53V, any amount spent in addition to the amount voted by Parliament can only be regularised by Parliament. So, such excess doe-not mean any wastage here or any

excess in the usual sense. So, tht hon. Member may rest assured that so far as Government is concerned, it takes care that money is spent fruitfully and very usefully and no money is wasted.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent in respect of the former Part C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year by the Legislature of each of those States, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. R. BHAGAT: I move: "That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

3 P M

THE MISCELLANEOUS PERSONAL LAWS (EXTENSION) BILL, 1959

THE DEPUTY MINISTER OF LAW (SHRI. R. M. HAJARNAVIS): Sir, I move:

"That the Bill to provide for the extension of certain personal laws

to parts of India in which they are not now in force, be taken into consideration."

SHRI AKBAR ALI KHAN (Andhra Pradesh): M?.y I request the hon. Deputy Minister, through you, Sir, to tome near the mike?

SHRI R. M. HAJARNAVIS (After moving nearer the mike): Sir, this Bill is a simple one and its aim is to unify the personal laws.

DR. R. B. GOUR (Andhra Pradesh): "Why are you nervous?

SHRI R. M. HAJARNAVIS: Nervous, this is the first time that that adjective is used about me. Either there seems to be some defect with my hon. friend's eye or his impressions.

DR. R. B. GOUR: That is evident.

SHRI R. M. HAJARNAVIS: Sir, when the Part B States Act of 1951 was enacted, it omitted from the list of laws-which were applicable to the Part B States—the 'personal laws for two reasons. One was that time was necessary in order to ascertain what the personal laws were in each of the Part B States. As we are aware, most of the Part B States did not have many statutory provisions with respect to personal laws. Secondly, the Hindu law was being attempted to be codified for the rest of India. Therefore, when this law was a_n the anvil, the Part B States Act did not embrace these personal laws. What we are trying to do now is to extend the laws which are mentioned in the Schedule I to Part B States. These laws are:

The Convert's Marriage Dissolu-Act, 1916,

The Anand Marriage Act, 1909,

The H'ndu Disposition of Property Act, 1916.

The Hindu Inheritance (Removal of Disabilities) Act, 1928,

The Hindu Gains of Learning Act 1930,

The Muslim Personal Law (Shariat) Application Act, 1937,

The Dissolution of Muslim Marriages Act, 1939.

We attempt to do this by omitting the words "except the territories which immediately before the 1st November, 1956, were comprised in Part B States", and substituting in their place the phrase "except in the State of Jammu and Kashmir and the Union Territory of Manipur." So these laws will now extend to the whole of India.

SHRI ABHIMANYU RATH (Orissa): Including the State of Jammu and Kashmir?

SHRI R. M. HAJARNAVIS: No, except the State of Jammu and Kashmir. And then there were some corresponding Acts which were in force in those territories. We are trying to displace those laws, because the laws there will be brought into line with the law which obtains in th© rest of India. This, Sir, is the Bill I move

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the extension of certain personal laws to parts of India in which they are not now in force, be taken into consideration."

SHRI H. P. SAKSENA (Uttar Pradesh): Mr. Deputy Chairman, I would like to request the Law Minister to clarify the legal position in this respect once and for all. What is it that we read in the newspapers? We read that the entire mechanism of the administration of India has been adopted by the State of Jammu and Kashmir or rather that it has been voluntarily adopted by them and so it seems there is no necessity for making any exception with regard to that State. Yet matters relating to the exception of that State come to us in

[Shri H. P. Saksena.] the form of this unsavoury expression which finds a place in the Bill, that it will apply to the whole India except the State of Jammu and Kashmir. So I would like the hon. Law Minister to make the position very clear so that a common individual like myself will be able to understand the exact position where we stand. So far as our relationship with the State of Jammu and Kashmir is concerned, I am not unaware of the position that the State of Jammu and Kashmir occupied when we were framing the Constitution and I am aware and am very conscious of that section or article 370 of the Constitution. which says certain things. But that stage is over now and on many occasions we have read it in the press that the State of Jammu and Kashmir has accepted the jurisdiction of the Election Commission in that State and so many other things. So why this exception here which seems to have become a perennial one, I would like to know. I could have found no better spokesman Government than the hon. Law Minister to explain the position very clearly and to satisfy me on that score.

SHRI AMOLAKH CHAND (Uttar Pradesh): Mr. Deputy Chairman, I would like to understand from the hon. Deputy Minister the position regarding the Converts' Marriage Dissolution Act, 1866, which is Act 21 of 1866 and also the other Acts, Act 7 of 1909 and Act 8 of 1939. I would like to know when they were extended to Part B States and what the position j regarding them about the State of Jammu and Kashmir and the Union Territory of Manipur was. You will find in Schedule I that regarding the Converts' Marriage Dissolution Act, 1866, it is stated there:

"Substitute 'except the State of Jammu and Kashmir and the Union territory of Manipur'."

I do not know why in the other Acts mentioned here, they want to substi-

tute only the words "except the State of Jammu and Kashmir". In three Acts you will find another foimula used. For instance, in the Hindu Disposition of Property Act, 1916 they say that it shall extend to the whole of India except the State of Jammu and Kashmir. I do not know whether the Hindu Disposition of Property Act was not enforceable in the whole of India and I do not know the State to which they refer. It is rather misleading. There it is stated:

"It extends to the whole of India except the State of Jammu and Kashmir."

Again, you will find in respect of the Hindu Inheritance (Removal of Disabilities) Act, 1928, there is no reference to Manipur. So, I would like to understand from the Deputy Minister of Law why distinctions are being made like this regarding Manipur.

Then in Schedule n I find a number of Acts mentioned like The Anand Marriage Act, The Madhya Bharat Dissolution of Muslim Marriages Act, The Saurashtra Dissolution of Muslim Marriages Act and the like. What Is their force at present and what iff going to be the effect of this amending measure?

These points may please be clarified.

श्री निरंजन सिंह (मध्य प्रदेश): में जो बातें कहना चाहता या उनमें से कुछ तो मेरे पूवकताश्रों ने कह दीं लेकिन श्रसल बात यह है कि जहां तक सोशल लेजिस्लेशन का सवाल है, वहां पर जम्मू श्रीर काश्मीर में श्रीर रेस्ट श्राफ इंडिया में डिफरेंशियेट करना अनुचित सा मालूम पड़ता है। हो सकता है दूसरी चीजों में, जैसे पोलिटिक्ल लेजिस्लेशंस ह, उनमें यह जरूरी हो तो मैं मान सकता हूं। उदाहरण के लिये, यदि श्राप देखें तो देश के श्रंदर कई लेजिस्लेशंस हैं, जैसे मैरिज के ही संबंध में श्रानंद मैरिज ऐक्ट है, हिन्दू गेंस श्राफ लीनग ऐक्ट है, हिन्दू

डिसपोजिशन आफ प्रापर्टी ऐक्ट है और मुजनमानों में मुसलिन बरीयत ला है, डिस्ताल्युतन आक मुत्रतिन मीरिनेन ऐस्ट है, तो क्या काश्मोर के हिन्दू यों में ग्रीर रेस्ट बाक इंडिया के हिन्दुशों में कुछ फ है है। बना उनके यहां शादियां दूसरी तरह ं से होता हैं, जनके यहां इंडेर टेंत दूतरो तरह से होता है। यदि आप सनतो हैं कि यहां में धीर जन्न श्रीर काश्मीर में इन सब चोजों के बारे में फर्क है तो मैं मान सकता हं। हो सकता है कहीं पर फामेज के द्वारा इंडेरोरेंस चतता है, यदि इस तरह का जहां झगड़ा हो, थेवोदा सवात होतो वहां यह लाइो, हवें छेतराज नहीं है। लेकिन जहां सारे हिन्दुस्तान के अंदर हिन्दुओं का एक सा इंडेरिटेंस ला हो, एक सा गवर्न होता हो वहां कीत सो कठिनाई सामने आतो है। इसो तरह से जहां सक पूरे हिन्द्स्तान के मुसलमानों का संबंध है, चाहे वे काश्मीर के हों चाहे देश के किसी दूसरे पार्ट के हों, उनका जो शरीयत का कानून होगा वह सभी जगह के लिये लाग होगा। तो फिर यहां पर भी जम्म ग्रीर काश्मीर क्यों न लगाया जाय, जम्मू और काइमीर के भीतर भी जो हिन्दू ला हो या मुसलिम ला हो उसको इसमें क्यों नहीं लाया जाता ? यह मेरी समझ में नहीं भाता कि हम दोनों के, बोच में क्या फर्क है। ग्राबिरकार ग्रगर उनका अलग ऐक्ट बनता है तो यह स्थिति क्यों रहने दी जाय जिससे ग्रलग से उनका समय बर्बाद हो।

तो मेरा यह कहना है कि जहां पर यह एक्तेप्शन किया है . . .

Shri ABHIMANYU RATH: There are 395 articles in the Constitution and only one article, that is to say, article 81, has got jurisdiction over the State of Jammu and Kashmir. The other articles have no jurisdiction over that State which has its own flag. दी निशान, दी विवान, दी प्रशान ।

श्री पां० ना० राजभोज (मुन्दई): श्रापस श्रापत में बात चलने लगी न्या ?

श्री निरंजन सिंह: मने तो यह कहना है कि जहां पर सोशल रिलेंशंस का सवाल ग्राता है वहां वह हिन्दुस्तान का ही पार्ट एंड पारसल है। मैं यह बात मानता कि वहां दो निशान हैं, दो प्राइमिनिस्टर हैं, हमें इसने कोई एतराज नहीं है, यद्यपि बरा लगता है लेकिन यह बात कांस्टोट्यशन में है। लेकिन इस तरह से लेजिस्तेशन के लिए तो कांस्टोटपशन में कोई बंबन नहीं है। आपके विवान में यह कभी नहीं कहा गया है कि वहां का हिन्दू हिन्दू नहीं कहला रेगा वहां का मुसलमान मुसलमान नहीं कहलारेगा श्रीर यहां का हिन्दू हिन्दू कहलायेगा और यहां का मुसलमान मुसलमान कहलायेगा । तो इस तरह के जो सोशल लेजिस्लेशन हैं वे वहां पर लागु होते चाहिये। पहले काश्मीर जाते के लिए परिमट सिस्टम था वह ग्रापने हटा दिया है। जिस तरह से यहां का एक निवासो एक प्रान्त से दूसरे प्रान्त में जा सकता है, मद्रास टावनकोर या दूसरे प्रान्तों में जा सकता है, उसी तरह से वह अब जम्मू काश्मीर में भी बिना किसी रुकावट के जा सकता है। यहां पर भी जो सिस्टम हैं उनको यदि आप देखें तो उनमें ही हिन्दू एक्ट के अनुसार बहुत ज्यादा डिकरशियेशन होता है कहों मिताक्षरा होता है, दूसरे होतें है। इसी तरह से महाराष्ट्र के इन्हैरिटेन्स ऐक्ट में भीर यु• पी० के इनहैरिटैन्स ऐक्ट में फर्क है। इस तरह को जो चीजें हैं वे बहुत पूरानी हैं, इन्हें भ्रापको छोड़ देना चाहिये लेकिन भ्राज जो परम्परा हम बना रहे हैं उसमें इस तरह का जम्म काश्मीर के लिये मतभेद करना आजकल को हालत में जबकि वह हिन्दुस्तान का एके पार्ट है उचित मालम नहीं देता है। उपसभापति महोदय, माननीय मंत्री घी इस चोज पर ज्यादा प्रकाश डालेंगे श्रीर यदि हो सकता है तो गवर्नमेंट को एडवाइज करेंगेज जिसहे यह चीज इनकारपोरेट हो सके।

DR. R. B. GOUR: Mr. Deputy Chairman. Sir, I do not think there is generally anything very controversial about this Bill. But -Ishould like to say one thing to seek information about it from the hon. Minister. I should like to know whether similar legislation exists in Jammu and Kashmir locally. As for example, in the old Hyderabad State there was a certain law about the Hindu Gains of Learning or Muslim Wakfs. Now, it is only those laws that you are repealing and malting all-India laws applicable to these States. I want to know whether there is a similar law locally applicable to Jammu and Kashmir. If Jammu and Kashmir does not have these laws, in such circumstances at least we can approach them and persuade them to allow such Indian laws to be extended to the territory of Jammu and Kashmir whose equivalent do not exist in that territory. That is, I think, a very reasonable demand on our part. I would like to know from the hon. Minister if the laws mentioned in Schedule I are obtaining in Jammu and Kashmir. If not, they should be legislated.

Secondly, as I understand from my experience in Hyderabad, all the laws that were prevalent in the old Hyderabad State were ipso facto Urdu translations of the English laws passed by the all-India Legislature. For example, the Hindu Gains of Learning Act of 1930 is, more or less, a translation. Of course, a number of sections may be different and all that. But there are also cases where in certain respects either the all-India Act was superior or the State Act was superior. I should like to know from the hon. Minister whether the matter has been examined from that angle. If particular sections or provisions of the State Act, that are sought to be repealed now, were superior, damage would not be done to these superior provisions. In fact, you have already provided that they would not be nullified with retrospective effect. But have you taken care to

see that those provisions which are decidedly superior to the provisions of the Central Act are not repealed. There are many Acts. For example, there is the Act governing the Endowments in Hyderabad. It is not related to this Bill, but I am giving this just for example. The Endowments regulation, which is applicable to the Telengana part of Andhra Pradesh, is it very superior legislation? I should like to know whether this point has been examined because we do not have with us the Acts that are being repealed or the Acts that are being enforced in those areas. I would, therefore, like to know from the hon. Minister at this stage whether this, precaution has been taken.

SHRI J. S. BISHT (Uttar Pradesh): Mr. Deputy Chairman, Sir, there seems to be some misunderstanding about the application of the Bill t» Jammu and Kashmir. Some hon. Members raised certain points with regard to that. My friend, Mr. H. P. Saksena, said that this was a sort of a perennial formula that is being repeated in all these Bills and he wanted to know when we could expect uniformity. The same point was raised by another hon. Member. Sir, I might here repeat a little history of Jammu and Kashmir.

The Maharaja of Jammu and Kashmir acceded to India only on certain specified subjects. It is not like other States. The Constituent Assembly of Kashmir later on acceded to certain other points. That was the understanding.

SHRI H. P. SAKSENA: If the hon.
Member recalls the old history, I
shall be compelled to relate the
modern history.

DR. R. B. GOUR: If you do not mind, kindly allow me an interruption. The point is that it was definitely told to this House by the Government of India that in these matters and similar matters they will negotiate with the Kashmir Government, and

on the basis of negotiated understanding, laws could be extended to Jammu and Kashmir. So, provisions can be extended. We are extending so many things. The Census Act was extended to Jammu and Kashmir. Therefore, I do not think if the Constitution bars that extension.

SHRI J. S. BISHT: What we are concerned with here is the constitutionality of the whole thing. How can Government bring in a Bill which is not warranted by the Constitution? I will read out article 246 in Chapter I, Part XI, of the Constitution which relates to Legislative Relations. It says:

"(1) Notwithstanding anything in clauses (2) and (3), Parliament has exclusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the 'Union List')-"

Sub-clause (2) relates to the Concurrent List. Sub-clause (3) relates to List II which is the State List.

The footnote to article 246 further aays:

"In its application to the State of Jammu and Kashmir in article 246, the words, brackets and figures "Notwithstanding anything in clauses (2) and (3)" occurring in clause (1), and clauses (2), (3) and (4) shall be omitted."

So, article 246, so far as the State of Jammu and Kashmir is concerned, means only one clause. Clauses (2), (3) and (4) are omitted. Only clause (1) says:

"... Parliament has exclusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the *Union List*)."

Parliament has no power to make laws regarding Lists II and III. The other (things are completely omitted. In so

far as the State of Jammu and Kashmir is concerned, it is not within the competence of the Ministry of Law to bring forward such a Bill at all.

DR. R. B. GOUR: I do not think the Law Minister will say that. I would like to know how the Census Act has been extended to Jammu and Kashmir.

SHRI R. M. HAJARNAVIS: Sir, my task has been made considerably easy by my friend, Mr. Bisht, and I do not think I can improve upon his statement of law except that I might, again, read article 370 with which Mr. Saksena said he had acquaintance. I shall read article 370(I)(b):

"the power of Parliament to make laws for the said State shall be limited to—

- (i) those matters in the Union List and the Concurrent List which, in consultation with the Government of the State, ara declared by the President to correspond to matters specified in the Instrument of Accession governing the accession of the State to the Dominion of India as the matters with respect to which the Dominion Legislature may make laws for that State; and
- (ii) such other matters in the said Lists as, with the concurrence of the Government of the State the President may by order specify."

Therefore, we have limited power, and so long as article 246 stands in its present form and so long as article 370 is not expanded to include more powers, well, I am not answerable as to why we are not bringing forward measures which we have no power to pass. Ag far as the actual state of the law is concerned . . .

Dr. R. B. GOUR: May I know how the Indian Census Act was made applicable to Jammu and Kashmir?

SHRI R. M. HAJARNAVIS: It is in the List

Simi 'J. & BISHT: List I.

SHRI R. M. HAJARNAVIS: So far as the Hindu Code is concerned, I am informed that the Jammu and Kashmir State has a law which is almost the same as our own.

SHRI H. P. SAKSENA: May I know how the jurisdiction of the Election Commission was adopted by the Jammu and Kashmir Government?

MR. DEPUTY CHAIRMAN: That is also in the List.

SHRI R. M. HAJARNAVIS: As regards the information which was sought by my friend, Mr. Amolakh Chand, the Converts' Marriage Dissolution Act, 1866, was not applied to the State of Manipur under the Union Territories (Laws) Act, 1950. If he goes through the Schedule, part (a) item (i) of that Act, it says that the Converts' Marriage Dissolution Act, 1866, has not been extended to Manipur, nor does that State now want that Act to be extended to it. Therefore, it has been excluded. The remaining Acts extend to the whole of India except the State of Jammu and Kashmir. So far as their application is concerned, there has been no objection raised in the House, and I therefore commend my motion for the acceptance of the House.

DR. R. B. GOUR: What about my point? I asked you . . .

SHRI R. M. HAJARNAVIS: Did the hon. Member make any point?

DR. R. B. GOUR: That thing is good in the lobby, not in the House. I asked whether he has examined this point: Are there any superior provisions in the State laws that are sought to be repealed now?

SHRI R. M. HAJARNAVIS: We have examined all the State Acts, which we are trying to repeal, very

carefully, and we do not think that there is any provision occurring in any of the State Acts which should be extended to the rest of the, country.

SHRI AMOLAKH CHAND: What about the exclusion of Manipur?

MR. DEPUTY CHAIRMAN: He answered that. Probably you were not here. The question is:

"That the Bill to provide for the extension of certain personal laws to parts of India in which they are not now in force, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 4, the First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. M. HAJARNAVIS: Sir, I beg to

"That the Bill be passed."

Sir, I would remind the House that this is another step in accordance with the direction contained in article 44 which requires the Government to formulate one uniform code for the whole of the country.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

MR. DEPUTY CHAIRMAN: We have no other business before the House now. The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at twenty-five minutes past three of the clock till eleven of the clock on Tuesday, the 8th September 1959.